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NO FIR LODGED IN TRIPLE TALAQ CASE

## Human rights commission notice to Mumbai top cop

**TABASSUM  
BARNAGARWALA**  
MUMBAI, JANUARY 10

IN A first, the Maharashtra State Human Rights Commission has intervened in a triple talaq case, taking suo motu cognizance after the police allegedly refused to register an FIR despite enactment of the Muslim Women (Protection of Rights on Marriage) Act, 2019.

The commission, through a notice to the Mumbai Police commissioner on January 1, has asked for an inquiry into the matter. It has questioned the po-

lice why an FIR was not lodged despite repeated visits by a 34-year-old woman to the BKC police station since August 2019. The commission will hear the matter on January 18.

Niloufer Syed was allegedly given triple talaq by her husband Moiuddin Syed (36), a driver, on April 11, 2019. She had married Moiuddin in 2006 and the two have five children. She currently works as a caterer.

Speaking to The Indian Express, Niloufer, who stays at her parents' house in Bandra East, said: "He said 'talaq talaq talaq' and left the house... Later, he married another woman."

She claimed that she does not receive any maintenance from Moiuddin. "I have visited several maulanas (spiritual leaders) and women support groups... In August 2019, after the Muslim women Act was enacted, I approached BKC police to get an FIR registered but the officers there refused to do so. Since then, I have visited the police station at least five times, but no FIR has been registered."

Zubeida Khatoon, from NGO Bharatiya Mahila Muslim Andolan, said she has personally visited the police station with a written complaint on several occasions with Niloufer. "They

would ask us to come later. Amid all these, officers at the station were transferred and we had to repeat the whole process," she added. When contacted, Manoj Sharma, Additional Commissioner of Police (West Region), claimed that Niloufer had submitted a letter asking the police not to register an FIR. "This is the information I have received from BKC police station," he said.

Niloufer, however, denied the claim. "I have submitted only one letter to the police, seeking to register an FIR against my husband," she said.

Counsellor Nirmala Kahar, who is handling Niloufer's case

at Bharatiya Mahila Muslim Andolan (BMMA), said: "She was subjected to abuse, humiliation and even violence for several years."

Meanwhile, soon after the commission issued a notice to the police, Moiuddin visited the office of BMMA on Tuesday and assured to pay a maintenance of Rs 5,000 per month for Niloufer and their children. Moiuddin lives in Andheri with his second wife. The practice of triple talaq was held unconstitutional by Supreme Court in 2017. In 2019, the Parliament had passed a law making the practice illegal and a criminal offence.



## Rajasthan patrika, Kota

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एसीबी न्यायालय ने किया खारिज

### राज्य मानवाधिकार आयोग के तत्कालीन अध्यक्ष के खिलाफ परिवाद खारिज

कोटा: प्रश्नचिह्न निवारण न्यायालय के न्यायाधीश प्रमोदकुमार भल्लिक ने बुधवार को राज्य मानवाधिकार आयोग के तत्कालीन अध्यक्ष एचआर कुर्डी एवं अन्य के विरुद्ध प्रस्तुत परिवाद खारिज कर दिया।

परिवादी अधिकारिता जशोक कृपलानी ने 2016 में प्रस्तुत परिवाद में बताया था कि राज्य मानवाधिकार आयोग के तत्कालीन अध्यक्ष एचआर कुर्डी, भगवती जेतवानी व डॉ. जेतानंद जेतवानी व अन्य के विरुद्ध उसने 2013 में दिल्ली सिविल न्यायालय में मामला

दर्ज कराया था। यह विचाराधीन है। कृपलानी ने परिवाद में बताया कि आरोपियों ने उसे अपमानित कर एवं दिल्ली स्थित न्यायालय के न्यायाधीश को दुष्प्रेरित करने के प्रयास किया। आरोपियों द्वारा न्यायालय में पूर्व में निर्णित परिवाद को कूटस्थित नकली लिपिक को मिलीभगत से प्राप्त की गई। इन्हें दिल्ली सिविल न्यायालय में पेश कर निर्णय अपने पक्ष में कवायने का प्रयास किया गया। प्रकरण पर एसीबी न्यायालय ने परिवाद को सुनकर परिवाद खारिज कर दिया।



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# Human rights panel notice to Mumbai commissioner

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Niloufer Syed was allegedly given triple talaq by her husband Moiuddin Syed (36), on April 11, 2019. She had married Moiuddin in 2006 and the two have five children. She currently works as a caterer.

Speaking to *The Indian*

*Express*, Niloufer, who now stays with her parents, said: "He said 'talaq talaq talaq' and left... Later, he married another woman."

She claimed that she does not receive any maintenance from Moiuddin. "I have visited several maulanas (spiritual leaders) and women support groups... In August 2019, after the Muslim women Act was enacted, I approached BKC police to get an FIR registered but the officers there refused to do so. Since then, I have visited the police station at least five times, but no FIR has been registered."

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When contacted, Manoj Sharma, Additional Commissioner of Police (West Region), claimed Niloufer had submitted a letter asking the police not to register an FIR.



## देशभर में नागरिकता संशोधन कानून लागू, नोटिफिकेशन जारी

नई दिल्ली | नागरिकता संशोधन कानून (सीएए) शुक्रवार से देश में लागू हो गया। गृह मंत्रालय ने नोटिफिकेशन जारी कर दिया। इसमें पाक, बांग्लादेश व अफगानिस्तान में धार्मिक प्रताड़ना के बाद 31 दिसंबर, 2014 तक भारत आए हिंदू, सिख, ईसाई, बौद्ध, जैन व पारसी समुदाय के लोगों को नागरिकता देने का प्रावधान है। दूसरी तरफ, इस कानून की संवैधानिक वैधता को चुनौती देते हुए विभिन्न हाईकोर्ट में दायर याचिकाएं सुप्रीम

कोर्ट में ट्रांसफर करने की मांग से जुड़ी केंद्र की याचिका पर 22 जनवरी को सुनवाई होगी। सीएए के खिलाफ दायर अन्य याचिकाओं पर भी सुप्रीम कोर्ट में उसी दिन सुनवाई होनी है।

सॉलिसिटर जनरल तुषार मेहता ने कहा कि सीएए की संवैधानिकता के एक ही सवाल पर हाई कोर्ट के अलग-अलग फैसलों से विरोधाभासी स्थिति पैदा हो सकती है। इसके चलते सुप्रीम कोर्ट का दखल जरूरी होगा।